SUPREME COURT OF INDIA

This file relates to the proposal for appointment of Mr. Justice Virendra Kumar-II, Additional Judge of the Allahabad High Court, as Permanent Judge.

The above recommendation made by the Collegium of the Allahabad High Court on 8th April, 2019, was considered by the Supreme Court Collegium on 30th July, 2019, when it decided to defer consideration of the said proposal.

In order to ascertain suitability of Mr. Justice Virendra Kumar-II for being appointed as Permanent Judge, we have consulted our colleagues who are conversant with the affairs of the Allahabad High Court. We have duly taken note of the opinion expressed by each of them. Copies of letters of opinion of our consulteecolleagues are placed below.

The Committee constituted in terms of the Resolution dated 26th October, 2017 of the Supreme Court Collegium to evaluate the judgments of Mr. Justice Virendra Kumar-II has submitted its report. A copy of the said report dated 26th April, 2019 is placed below.

With a view to assess merit and suitability of Mr. Justice Virendra Kumar-II for appointment as Permanent Judge, we have carefully scrutinized the material placed on record including certain complaints received against him. On overall assessment based *inter alia* on additional information received from the Chief Justice of the Allahabad High Court, observations made by the Department of Justice in the file and having regard to all relevant factors, the Collegium is of the view that Mr. Justice Virendra Kumar-II, Additional Judge, is suitable for being appointed as Permanent Judge. In view of the above, the Collegium resolves to recommend that Mr. Justice Virendra Kumar-II, Additional Judge be appointed as Permanent Judge of the Allahabad High Court against one of the existing vacancies.

(Ranjan Gogoi), C.J.I. (S.A. Bobde), J. (N.V. Ramana), J.